

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00522/2020

Dated Tuesday the 1st day of December Two Thousand Twenty

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)

(Through Video Conferencing)

M.Kumaresan,
Senior Section Engineer,
Signals, Tenkasi Station,
Madurai Division.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.The Principal Chief Signal and Telecommunication Engineer,
Southern Railway,
Park Town, Chennai 600003.

3.The Principal Chief Personnel Officer,
Southern Railway,
Park Town, Chennai 600003.

4.The Divisional Personnel Officer,
Madurai Division,
Madurai / S. Rly. Pin 625016.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To call for the records related to the impugned order of transfer P (S) 535/IX/SSE/Signal dated 24.06.2020 issued by the 2nd respondent and communicated by the 3rd respondent No. P (S) 353/OA/424/2020/CAT/MAS/MKU dated 13.11.2020 rejection passed by the 2nd respondent on 09.11.2020 and to quash the same declaring the transfer as punitive as far as the applicant is concerned and to direct the respondents to retain the applicant at Tenkasi/Madurai division and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. On the last occasion at the time of hearing, counsel for the applicant submitted that he is ready to abide by the transfer order after making arrangements for the admission of his children by 31.03.2021. Counsel for the respondents vehemently opposes and submits that no time shall be granted to the applicant as the transfer order is dated 24.06.2020.

3. We have heard both the parties along with the affidavit filed by the counsel for the applicant.

4. In the interest of justice, the transfer order as undertaken by the applicant by way of an affidavit be given effect to by 31.03.2021 in respect of the applicant. As per the affidavit, the applicant should join the new place of posting by 31.03.2021. The respondents are directed to facilitate the handing over of the

stores in charge of the applicant in the meantime. The relieving order should be given effect to on 31.03.2021.

5. OA is disposed of at the admission stage. No costs.

(T.Jacob)
Member(A)

(S.N.Terdal)
Member(J)

01.12.2020

SKSI